

S U P R E M E C O U R T O F I N D I A RECORD
OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7768-7769/2017

(Arising out of impugned final judgment and order dated 05/12/2016 in CR No. 184/2011 in CMPMO No. 65/2012 passed by the High Court of Himachal Pradesh at Shimla)

SARLA SOOD AND ORS

Petitioner(s)

VERSUS

PAWAN KUMAR SHARMA

Respondent(s)

(With Interim Relief and Office Report)

Date : 11/04/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Ms. Aishwarya Bhati, Adv.
Ms. Monica Sharma, Adv. Ms.
Ritu Apurva, Adv. Ms. Tanuj
a P., Adv.

Mr. E. C. Agrawala, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O

R D E R

After hearing learned counsel, it is not possible to comprehend the contents of the impugned order passed by the High Court. The order passed by the High Court is, therefore, set aside and the matter is remanded to the High Court for fresh consideration on merits.

The special leave petitions are disposed of.

The High Court will hear the matter *de novo*.

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Digitally signed by
MEENAKSHI KOHLI
Date: 2017.04.12
17:20:07 IST
Reason:

(Meenakshi Kohli)
Court Master (SH)

(Sharda Kapoor)
Court Master (NS)